

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**



C.P.(I.B) No. 764/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.03.2020**

Name of the Company: Do Well Moulds
V/s
Manpasand Beverages Ltd

Section : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	HARJOT SINGH KASSOWAL	ADVOCATE	PETITIONER	
2.	NIPUN SINGHVI VISHAL D. DAVE PRAYATI TIWARI led by Sr. Counsel NAVIN PANWA	ADV.	RESPONDENT	

ORDER

The parties are represented through learned counsels.

The learned lawyer for the Respondent requesting further time to file the reply.

On perusal of the records, it is found that on 05.02.2020, two weeks' time has already been granted to file reply but till date reply is not filed.

However, for the ends of justice two weeks' time is granted to the Respondent to file reply by serving an advance copy to the Petitioner. On receipt of the advance copy of reply, the Petitioner is at liberty to file rebuttal documents, if any, within one-week, no further time shall be granted.

List the matter on 07.04.2020


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 5th day of March, 2020